

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4285
ANSWERED ON:19.12.2012
COMPLIANCE OF CVC INSTRUCTIONS
Choudhary Shri Harish

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Ministries/Departments are not complying the instructions of Central Vigilance Commission (CVC) in respect of identification of sensitive posts and rotational transfer of the officers holding these posts;
- (b) if so, the reaction of the Government thereto; and
- (c) the action taken against the CVOs of the Ministries/Departments for noncompliance of instructions of CVC?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a) & (b): The Central Vigilance Commission had vide its circular No.98/VGL/60 dated 15.04.1999 and 02.11.2001 and Circular No.17/4/08 dated 01.05.2008 issued instructions to the organizations under its advisory jurisdiction to identify the sensitive posts and effect rotational transfers on these posts every 2 or 3 years to avoid development of vested interest by the officials working on these posts. Identification of sensitive posts and rotation of officers holding these posts are ongoing processes and the Central Vigilance Commission has asked the CVOs of the organizations to ensure implementation of Commission's guidelines. The Commission has received response from 246 organisations.

(c): As stated above, the Central Vigilance Commission itself through the CVOs of Ministries/Departments ensures compliance of its instructions.